

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(2022-2023)**

(SEVENTEENTH LOK SABHA)

NINETIETH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)**

Presented to Lok Sabha on....., 2023



**LOK SABHA SECRETARIAT
NEW DELHI**

July, 2023/ Sravana, 1945 (Saka)

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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2022 - 2023)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Ramesh Chander Kaushik
5. Shri Kaushlendra Kumar
6. Shri Khagen Murmu
7. Shri Ashok Mahadeorao Nete
8. Shri Santosh Pandey
9. Shri M.K. Raghavan
10. Prof. Sougata Ray
11. Shri Chandra Sekhar Sahu
12. Shri Indra Hang Subba
13. Smt. Supriya Sadanand Sule
14. Vacant
15. Vacant

SECRETARIAT

- | | | |
|------------------------------|---|-------------------|
| 1. Shri J.M. Baisakh | - | Joint Secretary |
| 2. Dr. Sagarika Dash | - | Director |
| 3. Shri M.C. Gupta | - | Deputy Secretary |
| 4. Shri Sanjeev Kumar Gulati | - | Committee Officer |

* The Committee have been constituted w.e.f. 09 October, 2022 *vide* Para No. 5363 of Lok Sabha Bulletin Part-II dated 09 November, 2022

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2022-2023), having been authorized by the Committee to submit the Report on their behalf, present this Ninetieth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2022-2023) at their sitting held on 19 May, 2023 *inter-alia* considered Memorandum Nos. 37 to 51 containing requests received from various Ministries/Departments for dropping of 23 pending Assurances and decided to pursue 03 Assurances.

3. At their sitting held on 25 July, 2023 the Committee on Government Assurances (2022-2023) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

25 July, 2023

03 Sravana, 1945 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. Such Assurances are required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such request is considered by the Committee on merits and decision taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2022-2023) at their sitting held on 19 May, 2023 considered Fifteen Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 23 pending Assurances.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 03 Assurances:-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 1657 dated 29.07.2021	Ports, Shipping and Waterways	Passenger Shipping between Karaikal and Sri Lanka (Appendix-II)
2.	USQ No. 940 dated 08.02.2018	Ports, Shipping and Waterways	Redevelopment of BDD Chawl, Mumbai (Appendix-III)
3.	USQ No. 3871 dated 21.12.2021	Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare)	Compensation for Farmers (Appendix-IV)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 03 Assurances are given in Appendices -II to IV.

5. The Minutes of the sitting of the Committee dated 19 May, 2023, whereunder the requests for dropping of the Assurances were considered, are given in Appendix- V.

6. The Committee desire that the Government should take note of the observations of the Committee as contained in Annexure-II of Appendix-V and take appropriate action for implementation of the Assurances expeditiously.

NEW DELHI;

25 July, 2023

03 Sravana, 1945 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2022-2023)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 19 May, 2023

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
1	37	USQ No. 589 dated 27.02.2013		Atomic Energy	Delay in Commissioning of Jaitapur Reactors
2	38	USQ No. 2344 dated 30.11.2016		Atomic Energy	Environment Impact Assessment
3	39	USQ No. 2899 dated 15.12.2021	Commerce and Industry	Department of Commerce	Regional Trade Agreements
4	40	SQ No. 35 dated 03.02.2021	Coal		Opening of New Coal Mines
5	41	USQ No. 4164 dated 19.02.2014	Law and Justice	Legislative Department	Law of Torts
6	42	(i) USQ No. 1390 dated 26.07.2016 (ii) SQ No. 262 dated 21.03.2017 (Supplementary by Shri M. B. Rajesh, M.P.) (iii) SQ No. 258 dated 13.03.2018	Heavy Industries		(i) Revival of Instrumentation Limited (ii) Revival of Closed PSUs/Industrial Units (iii) Instrumentation Limited Palakkad
7	43	USQ No. 1860 dated 14.03.2022	Education	Department of School Education & Literacy	Mental Health of Students
8	44	USQ No. 72 dated 19.07.2021	Finance	Department of Economic Affairs	Ownership of Foreign Portfolio Investors (FPIs)
9	45	(i) USQ No. 5148 dated 24.04.2015 (ii) SQ No. 189 dated 06.05.2016	Finance	Department of Revenue	(i) Overvaluation and Undervaluation of Imports (ii) Over Valuation of Coal Imports

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
10	46	USQ No. 1657 dated 29.07.2021	Ports, Shipping and Waterways		Passenger Shipping between Karaikal and Sri Lanka
11	47	USQ No. 940 dated 08.02.2018	Ports, Shipping and Waterways		Redevelopment of BDD Chawl, Mumbai
12	48	(i) SQ No. 283 dated 09.08.2021 (ii) SQ No. 283 dated 09.08.2021 (Supplementary by Shri Gopal Chinnaya Shetty, M.P.)	Culture		(i) Criteria for Classical Language (ii) Criteria for Classical Language
13	49	USQ No. 3871 dated 21.12.2021	Agriculture and Farmers Welfare	Department of Agriculture and Farmers Welfare	Compensation for Farmers
14	50	SQ No. 167 dated 28.07.2022	Civil Aviation		Setting up of Cargo Airport in Dewas-Shajapur
15	51	(i) SQ No. 59 dated 25.06.2019 (ii) USQ No. 480 dated 25.06.2019 (iii) USQ No. 4513 dated 23.03.2021 (iv) USQ No. 3303 dated 16.03.2021 (v) USQ No. 3406 dated 16.03.2021	Ministry of Social Justice and Empowerment	Department of Social Justice and Empowerment	(i) Sub-Categorisation of OBCs (ii) Commission for Sub-Categorisation of OBCs (iii) Sub-Categorisation of OBCs (iv) Reservation Benefit to OBCs (v) Sub-Categorisation of OBCs

Appendix - II

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 46

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1657 dated 29.07.2021 regarding "Passenger Shipping between Karaikal and Sri Lanka".

On 29 July, 2021, Shri Ramalingam S., M.P., addressed an Unstarred Question No.1657 regarding Passenger Shipping between Karaikal and Sri Lanka to the Minister of Ports, Shipping and Waterways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Ports, Shipping and Waterways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Ports, Shipping and Waterways *vide* O.M. No. H-11016/46/2021-SA&FI (347687) dated 09.06.2022 have stated as under:-

"It is to inform that Government of Puducherry has informed that in order to ensure transparency in the selection process of Ferry operators, the Karaikal Port Private Limited (KPPL) has invited a fresh EOI and the concerned stakeholders has submitted the details of ferry operators along with their respective security clearance forms to Port Department, Puducherry for obtaining security clearances from MHA to proceed further in this regard.

Moreover, it may be stated that the commercial consideration of running the ferry services is between Govt of Puducherry and its relevant stakeholders, on which the Ministry of PSW has no direct role to play. Accordingly, necessary processes are being followed by Government of Puducherry."

4. In view of the above, the Ministry, with the approval of the Minister of State for Ports, Shipping and Waterways, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 17/05/2023
NEW DELHI

Annexure

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
LOK SABHA
UNSTARRED QUESTION NO.1657
TO BE ANSWERED ON 29TH JULY, 2021

PASSENGER SHIPPING BETWEEN KARAİKAL AND SRI LANKA

1657. SHRI RAMALINGAM S.:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

पत्तन, पोत परिवहन और जलमार्ग मंत्री

- (a) whether the Union Government has received any proposal from the Government of Puducherry and the Government of Sri Lanka on the commencement of passenger shipping between Karaikal and Sri Lanka; and
- (b) if so, the details thereof including the action taken by the Union Government in this regard ?

ANSWER

MINISTER FOR PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a) Yes Sir, the Union Government has received a proposal from the Government of Puducherry and the Government of Sri Lanka on the commencement of passenger shipping between Karaikal, Puducherry, India and Kankesanthurai (KKS Port), Jaffna, Sri Lanka under the provisions of the Memorandum of Understanding (MOU) signed between the two countries in 2011.

(b) The Ministry of Ports, Shipping and Waterways has set up a Committee to firm up a comprehensive plan to start Ferry Service between Karaikal Port, India and Kankesanthurai Port, Sri Lanka under the Chairmanship of the Chief Secretary, Govt. of Puducherry. The Government of Puducherry has informed that M/s King Lear Ltd has submitted a proposal regarding Starting of Ferry Service between Karaikal Port, India and KKS Port, Sri Lanka. The Government of Puducherry had been directed to obtain necessary clearances from Ministry of Home Affairs and other relevant Central Government Organisations wherever applicable.

Appendix - III

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 47

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 940 dated 08.02.2018 regarding "Redevelopment of BDD Chawl, Mumbai".

On 08 February, 2018, Dr. Kirit Somaiya, M.P., addressed an Unstarred Question No. 940 regarding Redevelopment of BDD Chawl, Mumbai to the then Minister of Shipping (now Ministry of Ports, Shipping and Waterways). The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Shipping (now Ministry of Ports, Shipping and Waterways) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Ports, Shipping and Waterways *vide* O.M. No. H-11016/9/2018-PD-III(PD-IV) dated 16.11.2022 have stated as under:-

"The guidelines for land use and Management for the Township areas of Major Ports is under active consideration of the Government."

4. In view of the above, the Ministry, with the approval of the Minister of State for Ports, Shipping and Waterways, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 17/05/2023
NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA

UNSTARRED QUESTION NO.940

TO BE ANSWERED ON 8th FEBRUARY, 2018

REDEVELOPMENT OF BDD CHAWL, MUMBAI

940. DR KIRIT SOMAIYA

Will the Minister of SHIPPING be pleased to state.

पॉत परिवहन मंत्रा

- (a) whether the Government has received any proposal from the Government of Maharashtra for redevelopment of Bombay Development Directorate (BDD) Chawl at Sewri, Mumbai;
- (b) if so, the details and the present status thereof;
- (c) whether any meeting was held between the Vice President, Maharashtra Housing and Area Development Authority (MHADA) and the Chairman, Mumbai Port Trust on this issue and if so, the outcome thereof;
- (d) whether the Government proposes to handover the land under BDD Chawl, Sewri to MHADA for redevelopment, and
- (e) if so, the details thereof along with the time by which the approval is likely to be given?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON RADHAKRISHNAN)

(a)&(b): A request from Government of Maharashtra was received in this Ministry for transfer of the Mumbai Port land under BDD Chawl at Sewri to State Government for its redevelopment.

(c) to (e): A meeting was held between Chief Officer, Mumbai Housing and Area Development Authority (MHADA) and Chairman, Mumbai Port Trust (MbPT) on 24.01.2017 wherein MHADA was requested to send draft scheme for redevelopment of BDD Chawl, Sewri along with conceptual plan, project cost, revenue generation, surplus tenements etc. The proposal from MHADA is still awaited.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 49

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3871 dated 21.12.2021 regarding "Compensation for Farmers".

On 21 December, 2021, Shri Nama Nageswara Rao, M.P., addressed an Unstarred Question No. 3871 regarding "Compensation for Farmers" to the Minister of Agriculture and Farmers Welfare. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture & Farmers Welfare) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Agriculture and Farmers Welfare (Department of Agriculture & Farmers Welfare) *vide* O.M. F. No. H.11011/89/2021-M.II (C. No. 111237) dated 20 January, 2023 has stated as under:-

"Complete information was sought from Government of Telangana but the same is still pending from the Government of Telangana even after regular reminders and pursuance in the matter. This Department have already written letters at every level viz. from Joint Secretary (Marketing) to Special Chief Secretary, Finance Department, from Secretary (DA&FW) to the Chief Secretary, Government of Telangana, from the Hon'ble MoS of this Ministry to Minister of Agriculture, Co-operation & Marketing, Government of Telangana and from Hon'ble Agriculture Minister of Agriculture and Farmers Welfare to the Chief Minister of Telangana but the required information is still awaited. Even after various efforts and reminders made by this Department and despite written letter from the Hon'ble Agriculture Minister, Government of India to Chief Minister, Government of Telangana to obtain the complete information for fulfillment of the said Assurance, the required information complete in all respects has not been received so far. Without the requisite information from the Government of Telangana, fulfillment of the Assurance is not feasible."

4. In view of the above, the Ministry, with the approval of the Minister of Agriculture and Farmers Welfare, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 17/05/2023

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 3871
TO BE ANSWERED ON THE 21ST DECEMBER, 2021

COMPENSATION FOR FARMERS

3871. SHRI NAMA NAGESWARA RAO:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government is aware that the State Government of Telangana has announced Rs. 3 lakhs exgratia payment to the bereaved families of 750 farmers who lost their lives in the farmers agitation, if so, the details thereof; and
- (b) the steps taken by the Government to get data of the number of farmers who have died from the State Governments where such an agitation was taking place?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (b): The information was sought from Telangana but it has not been received till now.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
 (2022-2023)
 (SEVENTEENTH LOK SABHA)
 SIXTH SITTING
 (19.05.2023)

The Committee sat from 1500 hours to 1615 hours in Committee Room No. 'C', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Khagen Murmu
5. Prof. Sougata Ray

SECRETARIAT

- | | | | |
|----|-----------------------|---|------------------|
| 1. | Shri J.M. Baisakh | - | Joint Secretary |
| 2. | Shri M.C. Gupta | - | Deputy Secretary |
| 3. | Smt. Vineeta Sachdeva | - | Under Secretary |

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider 15 Memoranda containing requests received from various Ministries/Departments for dropping of 23 pending Assurances and (ii) take oral evidence of the representatives of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) regarding pending Assurances.

2. Thereafter, the Committee took up 15 Memoranda (Memorandum Nos. 37 to 51) containing 23 Assurances for consideration regarding dropping or otherwise of the relevant Assurances. After consideration of a few Memoranda, the Committee authorized Hon'ble Chairperson to decide the dropping or otherwise of the remaining Memoranda. The Chairperson subsequently decided to drop 20 Assurances as per details given in Annexure-I* and to pursue the

remaining 03 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

3.	XXXXX	XXXXX	XXXXX	XXXXX
4.	XXXXX	XXXXX	XXXXX	XXXXX
5.	XXXXX	XXXXX	XXXXX	XXXXX
6.	XXXXX	XXXXX	XXXXX	XXXXX
7.	XXXXX	XXXXX	XXXXX	XXXXX

The Committee then adjourned.

* Not related to this Report.

COMMITTEE ON GOVERNMENT ASSURANCES (2022-2023)

Statement Showing Assurances not dropped by the Committee on Government Assurances (2022-2023) at their sitting held on 19.05.2023

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	46	USQ No. 1657 dated 29.07.2021	Ports, Shipping and Waterways	Passenger Shipping between Karaikal and Sri Lanka	<p>The Ministry have requested to drop the Assurance on the ground that Government of Puducherry has informed that in order to ensure transparency, KPPL has invited fresh EOI and concerned stakeholders have submitted security clearance forms for obtaining security clearance from MHA to proceed further. Moreover, running ferry services is between Government of Puducherry and its stakeholders on which Ministry have no direct role to play. Necessary processes are being followed by the Government of Puducherry.</p> <p>Since Karaikal Port Private Limited (KPPL) has invited fresh Expression of Interest (EOI) and concerned stakeholders have submitted requisite details for obtaining security clearance from Ministry of Home Affairs to proceed further, in sum and substance the Assurance has been fulfilled. The Ministry is required to furnish the requisite Implementation Report.</p>
2.	47	USQ No. 940 dated 08.02.2018	Ports, Shipping and Waterways	Redevelopment of BDD Chawl, Mumbai	<p>The Ministry have requested to drop the Assurance on the ground that guidelines for land use and Management for Township areas of Major Ports is under active consideration of the Government. Considering the inordinate delay and the fact that</p>

					<p>guidelines for land use and Management for Township areas of Major Ports is under active consideration of the Government, the matter may be pursued and Assurance be fulfilled.</p>
3.	49	USQ No. 3871 dated 21.12.2021	Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare)	Compensation for Farmers	<p>The Ministry have requested to drop the Assurance on the ground that information was sought from Government of Telangana but the same is still pending from the State Government even after regular reminders and pursuance. Without the requisite information from Government of Telangana, fulfillment of Assurance is not feasible. The Committee noted that the matter is of crucial importance as it involves interest of families of farmers who lost their lives in farmers agitation. Needs to be pursued earnestly with State Government of Telangana till its logical Conclusion.</p>

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2022-2023)
(SEVENTEENTH LOK SABHA)
SEVENTH SITTING
(25.07.2023)

The Committee sat from 1500 hours to 1530 hours in Room No. 216 (Chamber of Hon'ble Chairperson), 'B' Block, Extension to Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushlendra Kumar
5. Shri Khagen Murmu
6. Shri Chandra Sekhar Sahu

Secretariat

- | | |
|-----------------------------|--------------------|
| 1. Shri J.M. Baisakh | - Joint Secretary |
| 2. Dr. (Smt.) Sagarika Dash | - Director |
| 3. Shri Mahesh Chand Gupta | - Deputy Secretary |
| 4. Smt. Vineeta Sachdeva | - Under Secretary |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following eight (08) draft Reports without any amendments:-

- (i) Draft Eighty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Health and Family Welfare (Department of Health and Family Welfare)';
- (ii) Draft Eighty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways';
- (iii) Draft Eighty-Fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Law and Justice (Legislative Department)';

- (iv) Draft Eighty-Sixth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Road Transport and Highways'.
- (v) Draft Eighty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Eighty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Eighty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (viii) Draft Ninetieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

2. The Committee authorized the Chairperson to present the Reports during the ongoing session.

The Committee then adjourned.